

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 201
(IB)-237(ND)2019

IN THE MATTER OF:
Smt. Sushila Lakhotia

... **Applicant/Petitioner**

Versus

Zeal Developers Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 30.11.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Vivek Kohli (Sr. Adv.), Sandeep Bhuraria and
Monish Surendran


For the Respondent : None

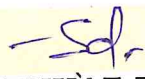
ORDER

Ld. Counsel appearing for the Applicant has filed the order dated 11.11.2022 passed in IA-4134/2022 by the Hon'ble NCLAT. He also submitted that the order passed by the Hon'ble NCLAT dated 23.02.2022 has also been filed. Ld. Counsel for the Applicant further submits that there has been no effort on the part of the Respondent to settle the debt.

None appears on behalf of the Respondent. Despite repeated calls, no one has turned up.

Heard. Order reserved.


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)